Bill No. 99 of 2025

THE PROMOTION OF NATURAL AGRICULTURE BILL, 2025

By

SHRI DARSHAN SINGH CHOUDHARY, M.P.

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BILL

to promote natural farming by the farmers devoid of chemical fertilizers and pesticides and for matters connected therewith.

BE it enacted by Parliament in the Seventy-sixth year of the Republic of India as follows:—

- **1.** (1) This Act may be called the Promotion of Natural Agriculture Act, 2025.
- (2) It extends to the whole of India.

Short title, extent and commencement.

- 5 (3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
 - 2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "appropriate Government" means in the case of a State the Government of that State and in all other cases, the Central Government;

- (b) "agricultural produce" includes wheat, paddy, pulses, sugarcane, cotton, oil seeds, coarse grains like maize, millet, jowar, bajra, gram, soyabean, fruits and vegetables such as potato, onion, tomato, cauliflower, cabbage including such other agricultural or horticultural produce which are used for human consumption or for any medicinal purposes;
- (c) "chemical fertilizers" means substances synthesized chemically that are added to soil to supply one or more plant nutrients essential to the growth of plants;
- (d) "natural farming" means a method of farming that excludes the use of synthetic chemicals, fertilizers, pesticides, and genetically modified organisms and relies on techniques such as crop rotation, green manure, compost and biological pest control; and
 - (e) "prescribed" means prescribed by rules made under this Act.

3. The appropriate Government shall promote natural farming by encouraging farmers under its jurisdiction to adopt eco-friendly farming technology in such manner as may be prescribed;

Provided that the natural farming shall be voluntary and not binding on the farmers.

4. The appropriate Government shall, for promoting natural farming in the country,—

(a) provide research, training and demonstration of latest agricultural techniques and practices on natural or organic farming to the farmers;

- (b) diversify the agricultural produce grown with natural and organic manure;
- (c) test and certify the quality of organic manure and pesticides used in natural farming;
- (d) conduct research on soil health, crop production and pest management used in natural farming;
- (e) provide assistance to the farmers practising natural farming and affected from natural calamities including floods and drought;
- (f) give priority to the farmers practising natural farming in irrigation facilities;
- (g) provide high-yielding and pest resistant seeds to farmers practising natural farming;
- (h) put a check on fragmentation of land holding and improve land use 35 efficiency for natural farmers;
- (i) conduct skill development programmes to train rural youth in natural farming; and
- (j) create employment opportunities in rural areas by promoting natural farming.

Promotion of Natural Farming by the Appropriate Government.

Appropriate Government to measures for promoting Natural farming.

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5. (1) The Central Government shall fix the minimum support price (MSP) for natural agricultural produce which shall not be less than twice of the price fixed for the agricultural produce in ordinary farming.

Minimum support price and insurance for natural agricultural produce.

- (2) The appropriate Government shall ensure that the farmers practising natural farming have benefits of crop insurance two times in comparison to farmers practising usual farming.
- 6. The appropriate Government shall establish National Agricultural Produce Market in all agricultural markets including the Agricultural Produce Market Committees established by the State Government concerned under its jurisdiction for sale of natural agricultural produce.

Establishment of Natural Agricultural Produce Market.

7. The appropriate Government shall establish adequate number of procurement centres for storage and transportation of agricultural produce cultivated by natural farming.

Appropriate Government to open procurement centre.

Appropriate Government to promote

industries

involved in natural

farming.

8. The appropriate Government shall promote,—

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- (a) making of food items from natural agricultural produce in rural areas; and
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- (b) cottage and small-scale industries to use agricultural produce grown from organic and natural manure.
- **9.** The appropriate Government shall ensure that revenues generated from the purchase of carbon credit limits by the companies generating carbon emission in excess to the prescribed limit to promote natural farming in the country.

Use of revenues generated from purchase of excess carbon credit for promoting natural farming.

10. (*I*) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by general or special order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as appear to it to be necessary or expedient for the removal of the difficulty.

Power to remove difficulty.

Provided that no such order shall be made after the expiry of a period of two years from the date of the commencement of this Act.

- (2) Every order made under this section shall, as soon as may be after it is made, be laid before each House of Parliament.
- **11.** (*I*) The Central Government may, by notification in official Gazette, make rules for carrying out the purposes of this Act.

Power to make rules.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session

or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

STATEMENT OF OBJECTS AND REASONS

It is necessary to implement the Natural Agriculture Bill 2025 for raising and protecting the prices of natural agricultural produce, increasing the participation of farmers in the development of natural agriculture, producing food items in accordance with health requirements, liberalizing agricultural services for farmers adopting natural farming and other purposes. It will be an important step to raise the income of farmers adopting natural farming.

Hence, this Bill.

New Delhi; *July* 8, 2025.

DARSHAN SINGH CHOUDHARY

FINANCIAL MEMORANDUM

Clause 4 of the Bill provides for the appropriate Government to take measures for promoting natural farming in the country. Clause 6 provides for the establishment of Natural Agricultural Produce Market by the appropriate Government. Clause 7 provides for the establishment of adequate number of procurement centres for storage and transportation of agricultural produce cultivated by natural farming. Clause 8 provides for promoting food items produced from natural farming in rural areas. The Bill, therefore, if enacted, will involve expenditure from the Consolidated Fund of India. It is estimated that a sum of rupees five hundred crore will be involved as recurring expenditure per annum from the Consolidated Fund of India.

A sum of rupees one hundred crore will also be involved as non-recurring expenditure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 11 of the Bill empowers the Central Government to make rules for carrying out the provisions of this Bill. The rules will relate to matters of detail only. The delegation of legislative power is of a normal character.

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